

(c) The Government has taken the following steps to encourage the steel production capacity and to increase steel consumption:—

- (i) Rolled out a visionary National Steel Policy, 2017.
 - (ii) Rolled out a policy for providing preference to Domestically Manufactured Iron and Steel Products (DMI&SP) in Government procurements.
 - (iii) Modified General Financial Rules (GFR) guidelines to incorporate life cycle cost analysis while formulating the design and specification in the Public/ Public Private Partnership (PPP) projects.
 - (iv) Ministry of Steel has taken several initiatives through INS DAG, HSCL and its CPSEs to increase use of steel like, development of prototypes of low cost houses, Steel intensive structures for infrastructure development in hilly terrains and seismic zones and low cost "Anganwadi Centres".
- (d) There is no specific role given to Salem Steel plant in this regard.

CBI investigation regarding payments of HHEC

155. DR. SASIKALA PUSHPA RAMASWAMY: Will the Minister of TEXTILES be pleased to state:

(a) whether it is a fact that Central Bureau of Investigation (CBI) is investigating cases against various bullion parties regarding payment by Handicrafts and Handlooms Exports Corporation of India Ltd. (HHEC);

(b) if so, the details thereof;

(c) the details of the outcome of the case investigation by CBI; and

(d) the status of case as on date?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI AJAY TAMTA): (a) Yes, Sir.

(b) Following two case against bullion parties are under investigation by CBI :—

- (i) Case No. RC221/2015/E0020 dated 31/12/2015 against Shyam Kedia, Vice

President of Edelweiss Commodities Services Ltd. (ECSL), M/s ECSL, unknown public servants of HHEC and unknown others.

- (ii) Case No. RC219/2016/E0007 dated 28.04.2016 against M/s Aaryavart Commodities Pvt. Ltd. a company registered under Companies Act, 1956. Director Shailesh J. Bhatt, its representatives Shri Suresh Gadecha, Shri Deep Gadecha, Shri Chitan Shah, Shri Bhuvan Matalia, Shri Mahesh Kacha, Shri Gunvantbhai J. Mandaliya – Authorised Signatory of ACPL, Hiralal Gordhandas Zaveri resident of Parshaw Avenue, Pragna Society, Navarangpura. Ahmedabad, Gujarat and unknown persons under Section 120B, 420 467 and 468 of IPC and Section 7 and 13 of Prevention of Corruption Act.

(c) and (d) No, information is available on the outcomes of the case. However, the cases continue to be under investigation by CBI.

Protection and promotion of traditional textile-making skills

156. SHRI SAMBHAJI CHHATRAPATI: Will the Minister of TEXTILES be pleased to state:

(a) whether Government has taken any initiative to establish well-equipped centres for ensuring the survival of traditional textile making in different regions of the country;

(b) if so, the details thereof; and

(c) what special measures have been taken to document the traditional textile-making skills in different parts of the country and to promote them commercially?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI AJAY TAMTA): (a) to (c) 28 Weavers' Service Centres (WSCs) are functioning across the country with a mandate to provide technical services for traditional textile making on handlooms, develop new designs/products, impart training in weaving of traditional textiles, undertake research and development projects, document traditional designs etc. Traditional textile making skills are promoted by the Government of India, Ministry of Textiles through displaying traditional textile products in theme pavilion in National Handloom Expos, organising weaving live demonstrations, uploading on the website of National Centre for Textile Design, e-commerce etc.